

INDIAN INCOME TAX RETURN
 [For Individuals and HUFs not having Income from Business or Profession and Capital Gains and who do not hold foreign assets]
 (Please see Rule 12 of the Income-tax Rules,1962)
 (Also see attached instructions)

Assessment Year

2 0 1 5 - 1 6

Part A-GEN GENERAL

PERSONAL INFORMATION	First name	Middle name	Last name	PAN
	Flat/Door/Block No	Name of Premises/Building/Village		Status (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Individual <input type="checkbox"/> HUF
	Road/Street/Post Office	Area/locality		Date of Birth/Formation (DD/MM/YYYY)
				Do you have Aadhaar Number? (For Individual) <input type="checkbox"/> Yes <input type="checkbox"/> No. If Yes, please provide
	Town/City/District	State	Pin code	Sex (in case of individual) (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Male <input type="checkbox"/> Female
		Country		
	Residential/Office Phone Number with STD code/ Mobile No. 1	Mobile No. 2		Employer Category (if in employment) (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others
	Email Address-1 (self)	Income Tax Ward/Circle		
	Email Address-2	Passport No. (Individual)(If available)		
	Return filed (Tick)[Please see instruction number-7] <input type="checkbox"/> On or before due date-139(1), <input type="checkbox"/> After due date-139(4), <input type="checkbox"/> Revised Return-139(5), <input type="checkbox"/> under section 119(2)(b), or in response to notice <input type="checkbox"/> 139(9)-Defective, <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153A/153C			
If revised/defective, then enter Receipt No and Date of filing original return (DD/MM/YYYY)				
If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice				
Residential Status (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident				
Are you governed by Portuguese Civil Code as per section 5A? Tick <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No (If "YES" please fill Schedule 5A)				
Whether return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, please furnish following information -				
(a)	Name of the representative			
(b)	Address of the representative			
(c)	Permanent Account Number (PAN) of the representative			

PART-B

Part B - TI Computation of total income

TOTAL INCOME	1	Salaries (7 of Schedule S)	1
	2	Income from house property (3c of Schedule HP) (enter nil if loss)	2
	3	Income from other sources	
		a from sources other than from owning race horses and income chargeable to tax at special rate (1i of Schedule OS) (enter nil if loss)	3a
		b Income chargeable to tax at special rate (1fiv of Schedule OS)	3b
		c from the activity of owning and maintaining race horses (3c of Schedule OS)(enter nil if loss)	3c
		d Total (3a + 3b + 3c) (enter nil if loss)	3d
	4	Total (1+2+3d)	4
	5	Losses of current year set off against 4 (total of 2vi and 3vi of Schedule CYLA)	5
	6	Balance after set off current year losses (4-5) (total of col. 4 of Schedule CYLA +3b)	6
7	Brought forward losses set off against 6 (2v of Schedule BFLA)	7	
8	Gross Total income (6-7)(3vi of Schedule BFLA +3b)	8	

Do not write or stamp in this area (Space for bar code)

For Office Use Only
Receipt No

Date
Seal and Signature of receiving official

9	Income chargeable to tax at special rate under section 111A, 112 etc. included in 8	9	
10	Deductions under Chapter VI-A [r of Schedule VIA and limited to (8-9)]	10	
11	Total income (8-10)	11	
12	Income which is included in 11 and chargeable to tax at special rates (total of (i) of schedule SI)	12	
13	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)	13	
14	Aggregate income (11-12+13) [applicable if (11-12) exceeds maximum amount not chargeable to tax]	14	
15	Losses of current year to be carried forward (total of row xi of Schedule CFL)	15	

Part B - TTI Computation of tax liability on total income

COMPUTATION OF TAX LIABILITY	1 Tax payable on total income				
	a	Tax at normal rates on 14 of Part B-TI	1a		
	b	Tax at special rates (total of (ii) of Schedule SI)	1b		
	c	Rebate on agricultural income [applicable if (11-12) of Part B-TI exceeds maximum amount not chargeable to tax]	1c		
	d	Tax Payable on Total Income (1a + 1b - 1c)	1d		
	2	Rebate under section 87A (applicable for resident and if 11 of Part B-TI does not exceed 5 lakh)	2		
	3	Tax payable (1d - 2)	3		
	4	Surcharge on 3 (applicable if 11 of Part B-TI exceeds 1 crore)	4		
	5	Education cess, including secondary and higher education cess, on (3 + 4)	5		
	6	Gross tax liability (3 + 4 + 5)	6		
7	Tax relief under section 89	7			
8	Net tax liability (6 - 7) (enter zero if negative)	8			
	9 Interest payable				
	a	For default in furnishing the return (section 234A)	9a		
	b	For default in payment of advance tax (section 234B)	9b		
	c	For deferment of advance tax (section 234C)	9c		
	d	Total Interest Payable (9a+9b+9c)	9d		
10	Aggregate liability (8 + 9d)	10			
TAXES PAID	11 Taxes Paid				
	a	Advance Tax (from column 5 of 17A)	11a		
	b	TDS (total of column 5 of 17B and column 8 of 17C)	11b		
	c	Self-Assessment Tax (from column 5 of 17A)	11c		
	d	Total Taxes Paid (11a + 11b + 11c)	11d		
12	Amount payable (Enter if 10 is greater than 11d, else enter 0)	12			
13	Refund (If 11d is greater than 10) (Refund, if any, will be directly credited into the bank account)	13			
BANK ACCOUNT	14 Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)				
	Total number of savings and current bank accounts held by you at any time during the previous year (excluding dormant accounts). Provide the details below.				
	Sl.	IFS Code of the Bank	Name of the Bank	Account Number (the number should be 9 digits or more as per CBS system of the bank)	Savings/ Current
	1				
2					

VERIFICATION

I, _____ son/ daughter of _____ holding permanent account number _____ solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year **2015-16**.

Place
Date

Sign here →

15	If the return has been prepared by a Tax Return Preparer (TRP) give further details as below:		
Identification No. of TRP		Name of TRP	Counter Signature of TRP
If TRP is entitled for any reimbursement from the Government, amount thereof			16

17		TAX PAYMENTS																
A		Details of payments of Advance Tax and Self-Assessment Tax																
ADVANCE/SELF ASSESSMENT TAX	Sl No	BSR Code					Date of Deposit (DD/MM/YYYY)				Serial Number of Challan		Amount (Rs)					
	(1)	(2)					(3)				(4)		(5)					
	i																	
	ii																	
	iii																	
	iv																	
	v																	
NOTE		▶ Enter the totals of Advance tax and Self-Assessment tax in Sl No. 11a & 11c of Part B-TTI																
B		Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]																
TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer				Name of the Employer				Income chargeable under Salaries		Total tax deducted						
	(1)	(2)				(3)				(4)		(5)						
	i																	
	ii																	
NOTE		▶ Please enter total of column 5 of Schedule-TDS1 and column 8 of Schedule-TDS2 in 11b of Part B-TTI																
C		Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued by Deductor(s)]																
TDS ON OTHER INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Unclaimed TDS brought forward (b/f)		TDS of the current fin. year	Amount out of (6) or (7) being claimed this Year (only if corresponding income is being offered for tax this year)		Amount out of (6) or (7) being carried forward								
					Fin. Year in which deducted	Amount b/f		in own hands	in the hands of spouse, if section 5A is applicable									
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)								
	i																	
ii																		
NOTE		▶ Please enter total of column 5 of Schedule-TDS1 and column 8 of Schedule-TDS2 in 11b of Part B-TTI																

NOTE: PLEASE FILL SCHEDULE TO THE RETRUN FORM (PAGES S1-S4) AS APPLICABLE

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule S Details of Income from Salary

SALARIES	Name of Employer			PAN of Employer (optional)			
	Address of employer		Town/City	State		Pin code	
	1	Salary (Excluding all exempt/ non-exempt allowances, perquisites & profit in lieu of salary as they are shown separately below)					1
	2	Allowances exempt under section 10 (Not to be included in 7 below)					
		i	Travel concession/assistance received [(sec. 10(5))]	2i			
		ii	Tax paid by employer on non-monetary perquisite [(sec. 10(10CC))]	2ii			
		iii	Allowance to meet expenditure incurred on house rent [(sec. 10(13A))]	2iii			
		iv	Other allowances	2iv			
	3	Allowances not exempt (refer Form 16 from employer)					3
	4	Value of perquisites (refer Form 16 from employer)					4
5	Profits in lieu of salary (refer Form 16 from employer)					5	
6	Deduction u/s 16 (Entertainment allowance by Government and tax on employment)					6	
7	Income chargeable under the Head 'Salaries' (1 + 3 + 4 + 5 - 6)					7	

Schedule HP Details of Income from House Property (Please refer to instructions)

HOUSE PROPERTY	1	Address of property 1		Town/ City	State	PIN Code		
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)							
	Your percentage of share in the property. <input type="text"/>							
	Name of Co-owner(s)		PAN of Co-owner (s)			Percentage Share in Property		
	I							
	II							
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>		Name(s) of Tenant (if let out)			PAN of Tenant(s) (optional)		
			I					
			II					
	a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two if let out for part of the year)					1a	
	b	The amount of rent which cannot be realized		1b				
	c	Tax paid to local authorities		1c				
	d	Total (1b + 1c)		1d				
	e	Annual value (1a – 1d) (nil, if self -occupied etc. as per section 23(2)of the Act)					1e	
	f	Annual value of the property owned (own percentage share x 1e)					1f	
	g	30% of 1f		1g				
	h	Interest payable on borrowed capital		1h				
	i	Total (1g + 1h)					1i	
	j	Income from house property 1 (1f – 1i)					1j	
	2	Address of property 2		Town/ City	State	PIN Code		
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)							
	Your percentage of share in the property <input type="text"/>							
	Name of Co-owner(s)		PAN of Co-owner (s)			Percentage Share in Property		
	I							
	II							
(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>		Name(s) of Tenant			PAN of Tenant (optional)			
		I						
		II						
a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)					2a		
b	The amount of rent which cannot be realized		2b					

c	Tax paid to local authorities	2c	
d	Total (2b + 2c)	2d	
e	Annual value (2a – 2d)		2e
f	Annual value of the property owned (own percentage share x 2e)		2f
g	30% of 2f	2g	
h	Interest payable on borrowed capital	2h	
i	Total (2g+ 2h)		2i
j	Income from house property 2 (2f – 2i)		2j
3	Income under the head “Income from house property”		
a	Rent of earlier years realized under section 25A/AA		3a
b	Arrears of rent received during the year under section 25B after deducting 30%		3b
c	Total (1j + 2j +3a + 3b) (if negative take the figure to 2i of schedule CYLA)		3c

NOTE ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule OS Income from other sources

OTHER SOURCES	1	Income							
	a	Dividends, Gross					1a		
	b	Interest, Gross					1b		
	c	Rental income from machinery, plants, buildings, etc., Gross					1c		
	d	Others, Gross (excluding income from owning race horses) <i>Mention the source</i>							
		i	Winnings from lotteries, crossword puzzles etc.				1di		
		ii					1dii		
		iii					1diii		
		iv	Total (1di + 1dii+ 1diii)				1div		
	e	Total (1a + 1b + 1c + 1div)						1e	
	f	Income included in ‘1e’ chargeable to tax at special rate (to be taken to schedule SI)							
		i	Winnings from lotteries, crossword puzzles, races, games, gambling, betting etc (u/s 115BB)				1fi		
		ii	Any other income chargeable to tax at the rate specified under Chapter XII/XII-A				1fii		
		iii	FOR NON-RESIDENTS- Income chargeable to be taxed under DTAA						
		Sl.	Country name, code of DTAA	Article of DTAA	Rate of tax under DTAA	Whether TRC obtained?	Corresponding section of the Act which prescribes rate	Amount of income	
		I							
		II							
		III	Total amount of income chargeable to tax under DTAA				1fiii		
		iv	Income included in ‘1e’ chargeable to tax at special rate (1fi +1fii + 1fiii)				1fiv		
	g	Gross amount chargeable to tax at normal applicable rates (1e-1fiv)						1g	
h	Deductions under section 57 (other than those relating to income under 1fi, 1fii & 1fiii for non-residents)								
	i	Expenses / Deductions			hi				
	ii	Depreciation			hii				
	iii	Total			hiiii				
i	Income from other sources (other than from owning race horses and amount chargeable to tax at special rate) (1g – hiiii) (If negative take the figure to 3i of schedule CYLA)						1i		
2	Income from other sources (other than from owning race horses) (1fiv + 1i) (enter 1i as nil, if negative)						2		
3	Income from the activity of owning and maintaining race horses								
	a	Receipts				3a			
	b	Deductions under section 57 in relation to (4)				3b			
	c	Balance (3a – 3b) (if negative take the figure to 4xi of Schedule CFL)				3c			
4	Income under the head “Income from other sources” (2 + 3c) (take 3c as nil if negative)						4		

NOTE ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head.

Schedule CYLA Details of Income after Set off of current year losses

CURRENT YEAR LOSS ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is positive)	House property loss of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year’s Income remaining after set off
			1	2	3	4=1-2-3
i	Loss to be set off	→		(3c of Schedule –HP)	(1i of Schedule-OS)	
ii	Salaries		(7 of Schedule S)			
iii	House property		(3c of Schedule HP)			

iv	Other sources (excluding profit from owning race horses and amount chargeable to special rate of tax)	(1i of schedule OS)			
v	Profit from owning and maintaining race horses	(3c of schedule OS)			
vi	Total loss set off (ii + iii + iv + v)				
vii	Loss remaining after set-off (i - vi)				

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per col. 4 of Schedule CYLA	Brought forward loss set off	Current year's income remaining after set off
			1	2	3
	i	Salaries	(4ii of schedule CYLA)		
	ii	House property	(4iii of schedule CYLA)	(B/f house property loss)	
	iii	Other sources (excluding profit from owning race horses and winnings from lottery, game etc.)	(4iv of Schedule CYLA)		
	iv	Profit from owning and maintaining race horses	(4v of Schedule CYLA)	(B/f loss from horse races)	
	v	Total of brought forward loss set off (ii2 + iii2 + iv2)			
vi	Current year's income remaining after set off Total (i3 + ii3 + iii3 + iv3)				

Schedule CFL

CARRY FORWARD OF LOSS		Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from owning and maintaining race horses
		1	2	3	4
	i	2007-08			
	ii	2008-09			
	iii	2009-10			
	iv	2010-11			
	v	2011-12			
	vi	2012-13			
	vii	2013-14			
	viii	2014-15			
	ix	Total of earlier year losses			
	x	Adjustment of above losses in Schedule BFLA		(2ii of schedule BFLA)	(2iv of schedule BFLA)
	xi	2015-16 (Current year losses)		(2vii of schedule CYLA)	
xii	Total loss carried forward to future years				

Schedule VIA Deductions under Chapter VI-A (Section)

TOTAL DEDUCTIONS	a	80C	g	80DDB	n	80QQB	
	b	80CCC	h	80E	o	80RRB	
	c(i)	80CCD(1) (assessee's contribution)	i	80EE	p	80TTA	
	c(ii)	80CCD(2) (employers contribution)	j	80G	q	80U	
	d	80CCG	k	80GG			
	e	80D	l	80GGA			
	f	80DD	m	80GGC			
	r	Total deductions (total of a to q)					

Schedule 80G Details of donations entitled for deduction under section 80G

DETAILS OF DONATIONS	A Donations entitled for 100% deduction without qualifying limit				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii	Total			
B Donations entitled for 50% deduction without qualifying limit					

Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
i				
ii				
iii	Total			
C Donations entitled for 100% deduction subject to qualifying limit				
Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
i				
ii				
iii	Total			
D Donations entitled for 50% deduction subject to qualifying limit				
Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
i				
ii				
iii	Total			
E Total donations (Aiii + Biii + Ciii + Diii)				

Schedule SPI Income of specified persons (spouse, minor child etc) includable in income of the assessee (income of the minor child, in excess of Rs. 1,500 per child, to be included)

SI No	Name of person	PAN of person (optional)	Relationship	Nature of Income	Amount (Rs)
1					
2					
3					

Schedule SI Income chargeable to tax at special rates (please see instructions No. 9 for rate of tax)

SPECIAL RATE	SI No	Section/Description	<input checked="" type="checkbox"/>	Special rate (%)	Income (i)	Tax thereon (ii)
	1	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30	(1fi of schedule OS)	
2	115AC (Income of a non-resident from bonds or GDR purchased in foreign currency)	<input type="checkbox"/>	10	(part of 1fii of schedule OS)		
3	Chargeable under DTAA rate	<input type="checkbox"/>		(part of 1fiii of schedule OS)		
4		<input type="checkbox"/>				
				Total		

Schedule EI Details of Exempt Income (Income not to be included in Total Income)

EXEMPT INCOME	1	Interest income	1
	2	Dividend income	2
3	Long-term capital gains from transactions on which Securities Transaction Tax is paid	3	
4	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)	i
	ii	Expenditure incurred on agriculture	ii
	iii	Unabsorbed agricultural loss of previous eight assessment years	iii
	iv	Net Agricultural income for the year (i – ii – iii) (enter nil if loss)	4
5	Others, including exempt income of minor child	5	
6	Total (1+2+3+4+5)	6	

Schedule 5A Information regarding apportionment of income between spouses governed by Portuguese Civil Code

Name of the spouse					
PAN of the spouse					
	Heads of Income	Income received under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Business or profession				
3	Capital gains				
4	Other sources				
5	Total				